

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAHAKALI FOODS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MAHAKALI FOODS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	04/03/2002
3.	Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4.	Corporate Identity No. of corporate debtor	U15499MP2002PTC015006
5.	Address of the registered office and principal office (if any) of corporate debtor	48-Bengali Colony Kanadiya Road, Indore, Madhya Pradesh, India, 452001
6.	Insolvency commencement date in respect of corporate debtor	31-07-2026 (Order uploaded at NCLT website on 03-08-2026)
7.	Estimated date of closure of insolvency resolution process	27-01-2027 (180 Days From the date of Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Navin Khandelwal Reg. No: IBBI/IPA-001/IP-P00703/2017-18/11301
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:-206, Navneet Plaza 5/2 Old Palasia, Indore- 452018 Email: navink25@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address:-206, Navneet Plaza 5/2 Old Palasia, Indore- 452018 Email: cirp.mahakalifoods@gmail.com
11.	Last date for submission of claims	17-08-2026 (14 days from the date of order received by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditor u/s 21(6A)(b) of IBC 2016.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/en/home/downloads Physical address: As per point 10 (b) Not applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Mahakali Foods Private Limited** on 31-07-2026 (order uploaded at NCLT website on 03-08-2026).

The creditors of **Mahakali Foods Private Limited**, are hereby called upon to submit their claims with proof on or before 17-08-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Navin Khandelwal

Interim Resolution Professional

IBBI/IPA-001/IP-P00703/2017-18/11301

AFA valid till 31-12-2026

Date: 06-08-2026

Place: Indore

SETTING THE TONE FOR ASSEMBLY POLLS

CM Targets SP Ahead of Next Yr's Uttar Pradesh Elections

Accuses Oppn of depriving youths, farmers, women, poor of debate on supplementary budget



Samajwadi Party's conduct is anti-youth, anti-farmer, anti-women, anti-poor. It didn't allow discussion on measures meant for the welfare of these sections
YOGI ADITYANATH
Uttar Pradesh Chief Minister

Our Political Bureau

New Delhi: Uttar Pradesh Chief Minister Yogi Adityanath on Wednesday accused the Samajwadi Party of disrupting the Monsoon Session of the assembly and depriving the state's youth, farmers, women and the poor of a debate on the government's over Rs 59,000-crore supplementary budget, which was passed amid Opposition uproar before the House was adjourned sine die, a day ahead of schedule.

Addressing reporters after the session ended, Adityanath said the supplementary budget contained provisions for employment generation, skill development, welfare schemes for farmers and the poor, women's empowerment, infrastructure projects and enhanced social security for contractual workers. "The Samajwadi Party's conduct

ADDRESSING A BRAHMIN SAMMELAN ON JANESHWAR MISHRA'S BIRTH ANNIV

'P' in PDA Stands for Pandit Too: Samajwadi Party Chief

Long identified with MY combine, SP is seeking to widen its social base through PDA strategy

Jatin Takkar

New Delhi: After aggressively courting backward classes, Dalits and minorities under its PDA plank, Samajwadi Party chief Akhilesh Yadav on Wednesday made a pitch for Uttar Pradesh's politically influential Brahmin community ahead of the 2027 assembly elections.

Long identified with the Muslim-Yadav combine, the SP has in recent years sought to widen its social base through its PDA (Pichda-Dalit-Alpanshyak) strategy. With the Bahujan Samaj Party steadily losing political ground and the battle for Dalit votes intensifying, SP has sharpened its outreach to woo the Scheduled Castes. Yadav's latest outreach signals



People keep redefining PDA after losing to it. But they have forgotten that 'P' also stands for Pandit. The more pain (peeda) they inflict, the stronger PDA will become
AKHILESH YADAV
Samajwadi Party President

an attempt to make inroads among Brahmins, seeking to broaden the party's social coalition ahead of the high-stakes 2027 contest. Addressing a Brahmin Sammelan organised on the birth anniversary of socialist leader Janeshwar Mishra, Yadav said Pandits were also part of the PDA formulation, saying the 'P' in PDA stands

for Pandits as well. "People keep redefining PDA after losing to it. But they have forgotten that the 'P' also stands for Pandit. The more pain (peeda) they inflict, the stronger PDA will become," he said.

Yadav accused the BJP government in Uttar Pradesh of targeting opposition workers, Brahmins and religious leaders, including Shankaracharya Avimukteshwar-naraswati. He alleged that the government denied permission to hold the Brahmin Sammelan at Janeshwar Mishra Park in Lucknow, forcing the party to shift the programme to its state headquarters. The outreach comes amid renewed competition for Brahmin voters, a community that has traditionally been a pillar of the BJP's support base.

In December last year, an informal gathering of BJP's nearly three dozen BJP MLAs and MLAs from the Brahmin community had triggered considerable political buzz and unease within the ruling party before the state leadership moved to play down its significance.

APEX COURT ON PLEA SEEKING ACTION AGAINST CJP PROTESTERS

Better Course is to Counsel Protesting Youngsters: SC

CJI: We need to tread carefully so that these youngsters do not indulge in violence

Raghav Ohri

New Delhi: Supreme Court on Wednesday observed that the "better course" to address the concerns of protesting youngsters is to "listen" to them and "counsel and pacify" them instead of allowing the situation to escalate into violence.

"We need to tread carefully so that these youngsters do not indulge in violence. The better course is to counsel them and pacify them. The most powerful tool is listening. Listen to them and understand why they are shouting," Chief Justice of India Surya Kant, heading a three-member bench, verbally observed.

The observation was made during the hearing of a plea by retired Air Force officers, seeking action against the organisers of the Janar Mantar protests for their alleged role in the July 20 demonstrations. The plea alleged that statements made by leaders of the Cuckooch Janta Party (CJP) incited protesters.

The counsel for the petitioner argued that while accountability has been sought from the government and the police over the events of July 20, no action has been taken against the protest organisers at Janar Mantar even after a fortnight. The counsel added that the organisers were continuing to make provocative public statements and should be held responsible for the resulting violence.

CJI Kant said priority should be to facilitate peaceful protests while ensuring that situations do not spiral out of control.

"What is important is to promote a peaceful march. If some incidents take place, the police should exercise a great deal of restraint to ensure that the situation does not go out of hand. Wherever such incidents take place, we need to deal with them carefully," CJI Kant remarked, adding, "But let us leave it to the wisdom of the law-enforcement agencies. They know better than you, and they know better than us how to deal with this kind of situation."

Noting that another pending plea raised issues from the opposite perspective, the bench observed that both matters should be considered together.

5 DALITS WERE KILLED OVER LAND DISPUTE

Raj Court Acquits All 40 Accused in 2015 Dangawas Massacre Case

Press Trust of India

Jaipur: A special SC/ST court in Rajasthan's Nagaur district on Wednesday acquitted all the 40 accused in the 2015 Dangawas massacre case, in which five Dalits were killed over a land dispute.

Special Judge Ashish Bijaraniya of the court in Merta pronounced the verdict in the 11-year-old case related to the dispute over 23 bighas of land in Dangawas village. On May 14, 2015, violence erupted between two groups over the land dispute, resulting in the death of Ratan Meghwal, Pancharam Meghwal, Khemaram Meghwal and Ganpatram Meghwal. Rampal Gosai, from the other side, was also killed. Three of the victims were allegedly run over by a tractor.

The investigation into the case was handed over to CBI.

'News Organisations Can Use Audio-Video Clips of Judicial Proceedings for Reporting'

NEW DELHI SC has clarified that its recent interim order restricting the sharing and uploading of audio and video clips of court hearings does not prevent news organisations from reporting on judicial proceedings. A bench headed by CJI said the restriction is confined to the use of audio and video clips of judicial proceedings in news reports. -PTI

'Punjab Cabinet Gives Nod to Set up Three New Digital Open Universities'

Chandigarh: The Punjab Cabinet on Wednesday gave a nod to set up three new Digital Open Universities in the state, an official statement said.

The Cabinet headed by Chief Minister Bhagwant Mann took a series of decisions aimed at strengthening education, improving governance and public service delivery, and promoting inclusive development across the state.

The Cabinet also approved a proposal to bring the Punjab Regulation of Fee of Unaided Educational Institutions

(Amendment) Bill, 2026, to regulate "unnecessary and unreasonable" increase in fee by private unaided educational institutions.

To attract best quality educational institutions of national and international repute to Punjab, the state government has prepared the Punjab Private Digital Open Universities Policy, 2026, the government said in a statement.

The Cabinet also gave nod to Cloud University at Bohan, Hoshiarpur, MS Digital University at Fatehpur and Physicwala Digital University at Nandpur Kesha in Patiala.

The setting up of these universities is expected to bring quality education to the city and will help in the overall development of the area," the statement further said. It also approved the Punjab

State Outsourced Personnel Transition to Contractual Employment Bill, 2026, among other key policy initiatives.

"The cabinet gave nod to bring the Punjab Regulation of Fee of Unaided Educational Institutions (Amendment) Bill, 2026 for regulation of unnecessary and unreasonable increase in fee by private unaided educational institutions. The Bill has been necessitated as some unaided pri-

mate educational institutions were arbitrarily and unreasonably increasing their annual fees, which was imposing unnecessary financial burden on students and their parents," the statement said.

"Thus, a need has been felt to amend the Punjab Regulation of Fee of Unaided Educational Institutions Act, 2016, the Punjab Regulation of Fee of Unaided Educational Institutions

Amendment Act, 2019 and the Rules framed under the Act to check unjustified fee hikes by private unaided schools," it added.

The Cabinet also gave a go-ahead to the Punjab State Outsourced Personnel Transition to Contractual Employment Bill, 2026 for the transition of eligible outsourced personnel into direct contractual employment after a qualifying period of five

years of continuous service, or three years in the case of personnel deployed in the enumerated 'hazardous categories'.

"The remuneration of contractual appointees shall be determined by the Department of Finance and shall not be lower than the minimum rate of wages fixed under the Code on Wages, 2019, or any other law relating to minimum wages for the time being in force," it said. -PTI

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Sports World Play

Last 10 Months Tested Me in Ways I Never Expected: Neger

New Delhi: Opening up about the fitness issues he has battled for nearly a year, Indian sprint star Neger Chopra said the past 10 months had tested him in ways he never expected. The 28-year-old, who added a Commonwealth Games silver to his collection last week, was hampered by an adductor injury and a series of other niggles. His start to the season was delayed, but he rediscovered his rhythm in Glasgow, throwing a season's best 85.83 metres to claim silver. "The past 10 months have tested me in ways I never expected," Chopra wrote on Instagram on Tuesday alongside a video of his Commonwealth Games performance. "Recovering from multiple injuries, rebuilding my body, finding my rhythm again, and learning to be patient when all I wanted was to do was compete. I was training every day without knowing if I would even have a season this year," he said. -PTI

The Walls are Closing in

FIFA chief holds emergency talks in Morocco as pressure mounts over his failed World Cup sell-off plan



President Gianni Infantino held emergency talks with other FIFA directors in Morocco on Wednesday, a source told AFP, amid a wave of criticism over his now shelved plan to open the World Cup to private investment. Infantino has come under increasing pressure, even from within FIFA, over his handling of the proposal, and calls for him to step down have grown since he abandoned it last Saturday. Infantino has been reported to have sought support from former great players known as "FIFA Legends". However his plea fell on deaf ears with one of them, former Barcelona and Real Madrid star Luis Figo sending him a clear message - "Go". "I could write 10,000 words on the problems at FIFA. But the solution needs only three: Infantino must go," Figo wrote in the Daily Mail on Wednesday. "Believe me, I have met some rogues in my time in the game. But what I have seen exposed in the last 10 days is the lowest, most deceitful and cravenly self-interested behaviour I have ever witnessed. "The man who would do that - the man who would try to force through such major changes just to enrich himself and his friends - is a relic of the game's past and should have no part in its future." One of those believed to be at the meeting is FIFA's secretary-general Mattias Grafstrom, whose

terral email to staff criticising the plan was leaked on Tuesday. Infantino, a 56-year-old Swiss lawyer - whose holding the meeting in FIFA's Africa regional office in Sale close to Rabat - was in Morocco to celebrate last week's Feast of the Enthronement. Morocco is to co-host the 2030 World Cup and Moroccan Football chief Fouzi Lekaj is one of the few to have publicly supported Infantino in the humiliating climbdown. Lekaj last Saturday had praised his "wise" move to scrap the plan in the interests of "unity and cohesion". He reiterated his backing for Infantino for "all the initiatives aimed at the development of world football" during his 10 years in charge.

TOP EUROPEAN LEAGUES ASK TO PRESSURE

The association of European football leagues called for governance reform of FIFA on Wednesday, European Leagues, which includes top competitions like the Premier League, La Liga and Serie A, described the proposal as "dangerous" and said it pointed to deeper concerns about how world football's governing body operates. It said it raised "serious questions about FIFA's governance, internal culture and decision-making". "Now more than ever, FIFA requires governance reform that ensures that all relevant stakeholders have a formal role to decisions that shape the future of our game." In the statement European Leagues hit out at the possibility of further expanding the World Cup to 64 teams and said "FIFA must not be allowed to continue taking unilaterally disruptive decisions." -AFP/AP

RAW MATERIAL PRICES RISE ON W ASIA CRISIS

Fertiliser Output, Imports Fall in Q1 NP/NPK fert production dips 28%, imports 49.5%

Shambhavi Anand

New Delhi: India's production and imports of NP/NPK fertilisers fell sharply in the June quarter, as the West Asia conflict inflated prices of key raw materials, raising concerns over nutrient availability for the ongoing crop season. Production of these complex fertilisers fell 28%, while imports slipped 49.5% from a year earlier, according to latest industry data, after prices of ammonia and sulphur nearly doubled, making manufacturing and imports less viable. "A sharp spike in key raw material prices have made import and production of complexes unviable," said a senior executive at a top fertiliser producer, highlighting companies have already raised prices, but further increases would make these fertilisers unaffordable for farmers.

Unlike urea and di-ammonium phosphate (DAP), retail prices of NP and NPK fertilisers aren't regulated by the government. Instead, manufacturers are compensated under the nutrient based subsidy (NBS) scheme, under which the go-

vernment fixes subsidies for individual nutrients, while companies determine the maximum retail price.

Industry executives said the subsidy rates, last revised in April 2023 prior to escalation of the West Asia conflict, no longer reflect the current raw material prices. As a result, both domestic production and imports have become less viable, affecting the supply of fertilisers widely used for pulses, oilseeds, cotton and maize.

In April, the government approved a 10-21% increase in nutrient input subsidy rates for the 2023-24 fiscal year, taking the total subsidy outlay to ₹1,534 crore. However, fertiliser manufacturers say the revision has been overtaken by subsequent increases in global input costs.

The landed price of ammonia nearly doubled to around ₹900 per tonne, from ₹400-500 per tonne prior to the war, before easing slightly. Sulphur prices climbed to ₹1,000-1,100 a tonne from about ₹550 a tonne, while the import price of phosphoric acid rose steadily to ₹1,700 per tonne for the current quarter, from ₹1,290 per tonne in the March quarter.

Niti Seeks Policy to Support, Regulate Caregiving MSME

Our Bureau

New Delhi: NITI Aayog has called for a dedicated policy framework to support India's ageing population with a focus on regulating the caregiving ecosystem and setting standards for caregiving while extending the social security coverage to caregivers. In its report "Reimagining Care: Strategies for Empowering Caregivers in Viksit Bharat @2047," released on Wednesday, the Aayog has called for promoting financial incentives and entrepreneurship for caregivers to make it scalable and profitable. Projecting India's ageing population to go up from 148 million in 2022 to 194 million in 2031 and 347 million in 2050, the Aayog has also proposed introduction of care leave to empower employees to provide necessary support to dependent parents or persons with chronic illnesses. "MSMEs in the caregiving space may be encouraged to register and access government financial products, such as Mudra Funds. These fun-

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(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAHAKALI FOODS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	MAHAKALI FOODS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	04/03/2002
3. Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15499MP2002PT0015006
5. Address of the registered office and principal office (if any) of corporate debtor	48-Bhagat Colony Kharakia Road, Indore, Madhya Pradesh, India, 452001.
6. Insolvency commencement date in respect of corporate debtor	31/07/2026 (Order dated at NCLT website on 03-08-2026)
7. Expected date of completion of insolvency resolution process	27/05/2027 (180 days from the date of Order)
8. Name and registration number of the insolvency professional assigned as interim resolution professional	Mr. Navin Khondkholkar Reg. No. 186/IN/01/PI-P00703/2017-18/13301
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address:-206, Navnagar Plaza 5/2 Old Palms, Indore-452018 Email: navin4520@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address:-206, Navnagar Plaza 5/2 Old Palms, Indore-452018 Email: navin4520@gmail.com
11. Last date for submission of claims	17-08-2026 (14 days from the date of order received by RPI)
12. Classes of creditors, if any, under section 21 of sub-section (3) of section 21, ascertained by the interim resolution professional	Not Applicable.
13. Names of insolvency professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable.
14. (a) Relevant Forms and (b) Details of outstated representations are available at:	(a) Website: https://ibbi.gov.in/home/downloads Physical Address: As per part 10. (b) Not applicable as per information available with RPI RPI date.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Mahakali Foods Private Limited on 31-07-2026 (order uploaded at NCLT website on 03-08-2026). The creditors of Mahakali Foods Private Limited, are hereby called upon to submit their claims with proof on or before 17-08-2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

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BAI Promises No Monkey Business at Badminton Worlds

Monkeys and bird droppings marred the India Open badminton tournament earlier this year, but officials promised Wednesday those problems would not be repeated at the world championship this month. The showpiece event returns to India after 17 years at New Delhi's Indira Gandhi Indoor Stadium from August 17-23. The venue faced severe criti-

cism. Bird droppings were also seen on courts, while TV pictures showed a monkey making its way into the stands. "I am 100 percent sure that this time the pigeon-related or any kind of bird and animal-related problems will not occur during the world championship," Badminton Association of India (BAI) secretary Sanjay Mishra told AFP.



World Federation officials confirmed a dog tournament. "A lot of work has gone into the venue, from waterproofing to applying gel on the roofing - to stop pigeons perching on those beams," BWF events director of tournament operations Selvamresh Supramaniam said. "The ceiling, a lot was damaged, wirings were exposed. They are all repaired, and deep-cleaning

